

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 5
(IB)-447(PB)/2019

IN THE MATTER OF:

Mrs. Anuradha

....

PETITIONER

Vs

Umang Realtech Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 7

Order delivered on 26.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

Mr. Varun Tandon, Advocate

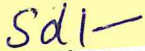
For the respondent

ORDER

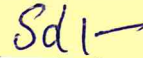
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 18.03.2019.

Process dasti.

List the matter on 18.03.2019.

 Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

 Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)